

MONDAY, 22 SEPTEMBER 2025

<b>FORM A</b>	
<b>Public Announcement</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016	
<b>FOR THE ATTENTION OF THE CREDITORS OF PRIYA FOOD PRODUCTS LTD.</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>PRIYA FOOD PRODUCTS LTD.</b>
2. Date of incorporation of corporate debtor	March 20, 1994
3. Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28113WB1994PLC062400
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Address: BF-45, Salt Lake City Sector-1, 1st Floor, Kolkata, West Bengal-700064</b>
6. Insolvency commencement date in respect of corporate debtor	September 18, 2025 (Order received on - 19-09-2025)
7. Estimated date of closure of insolvency resolution process	<b>March 17, 2026</b>
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: MAHESH CHAND GUPTA <b>Regn No: IBBI/IPA-001/IP-P-01489/2018-2019/12304</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address: FE-202, Salt Lake City, Sector-III, 1st Floor, Kolkata, West Bengal, 700106</b> <b>Email Id: mcgupta90@gmail.com</b>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: FE-202, Salt Lake City, Sector-III, Kolkata-700106 <b>Specific Email Id: cirp.priyafoods@gmail.com</b>
11. Last date for submission of claims	October 02, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a></b> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, KOLKATA has ordered the commencement of a corporate insolvency resolution process of the PRIYA FOOD PRODUCTS LTD. on September 18, 2025, vide order no. C.P (IB) No. 24/KB/2025. (Date of receipt of order by Interim Resolution Professional is September 19, 2025).

The creditors of PRIYA FOOD PRODUCTS LTD. are hereby called upon to submit their claims with proof on or before October 02, 2025, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**MAHESH CHAND GUPTA**

**Interim Resolution Professional in the matter of PRIYA FOOD PRODUCTS LTD.**

**IBBI Regn. No.: IBBI/IPA-001/IP-P-01489/2018-2019/12304**

**AFA No: AA1/12304/02/311225/107665 Valid up to 31-12-2025**

**Reg. Address: FE-202, Salt Lake City, Sector-III,**

**1st Floor, Kolkata-700106**

**Regd. Email: mcgupta90@gmail.com**

**Date: September 22, 2025**

**Place: Kolkata**